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**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.169/2004.

Thursday this the 6th day of May 2004.

**CORAM:**

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER**

V.Muthusamy,  
Retired Master Craftsman/Machine Shop,  
Signal & Telecommunication Workshop, Poddanur,  
residing at: No.10/99, Cheran Nagar, Poddanur,  
Coimbatore District. Applicant

(By Advocate Shri.TC Govindaswamy)

Vs.

1. Union of India, represented by  
The General Manager,  
Southern Railway, Headquarters Office,  
Park Town P.O., Chennai-3.
2. The Chief Personnel Officer,  
Southern Railway, Headquarters Office,  
Park Town P.O., Chennai-3.
3. The Divisional Signal & Telecommunication  
Engineer (Works),  
Poddanur, Coimbatore District, Tamil Nadu.
4. The Chief Workshop Manager,  
Signal & Telecommunication Workshop,  
Southern Railway, Poddanur,  
Coimbatore District. Respondents

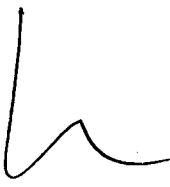
(By Advocate Mrs.Rajeswari Krishnan)

The application having been heard on 6.5.2004,  
the Tribunal on the same day delivered the following:

**O R D E R**

**HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER**

The applicant is a retired Master Craftsman(Machine Shop) of the Signal & Telecommunication Workshop, Southern Railway, Poddanur. He is aggrieved by the nonfeasance on the part of the respondents to reckon 50% of the casual service rendered by him between 18.7.1962 and 8.5.1973 under the Divisional Signal & Telecommunication Engineer (Works), Southern Railway, Poddanur for the purpose of his pension and other retirement benefits. He filed this O.A. seeking the following main reliefs:



a) Declare that the applicant is entitled to be treated as Temporary(temporary status) with effect from 18.7.1962 and declare further that the applicant is entitled to reckon 50% of his casual labourer service rendered between 18.7.62 and 8.5.1973, for the purpose of pension and other retirement benefits.

b.) Direct the respondents to re-calculate the applicant's pension and other retirement benefits on the basis of declaration in para 8 (a) above and direct further to grant consequential benefits with interest calculated @ 12% per annum from the date from which the arrears fell due.

2. When the matter came up before the Bench, learned counsel for the applicant submitted that similar matter in O.A.168/04 has been disposed of by this Tribunal on 9.3.04 and directed the respondents to consider and dispose of the representation with reference to the rules, regulations on the subject. He also submitted that the applicant has made a representation (A6) on 29.10.03 and the applicant would be satisfied if the Original Application is disposed of in such a manner and pass an appropriate reply within a time frame.

3. In the interests of justice, we direct the 2nd respondent to consider and dispose of A-6 representation on the strength of the earlier decisions of this Tribunal with a special reference to O.A.168/04 and the rules and regulations governing the subject and pass appropriate orders within a time frame of two months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. In the circumstance, no order as to costs.

Dated the 6th May, 2004.

*H - P . D*  
H.P.DAS  
ADMINISTRATIVE MEMBER

*[Signature]*  
K.V.SACHIDANANDAN  
JUDICIAL MEMBER

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